

(b) The activities during the, special week include meetings, petitions and letters regarding these prisoners in order to focus attention on them. Government of India maintains that various Indian laws contain adequate provisions for safe-guarding human rights.

Phased Programme for Track Renewal

5534. SHRI SANAT KUMAR MANDAL :

SHRI BASUDEB ACHARYA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether track renewals have fallen into arrears over the decades;

(b) what is the total kilometres of track route of the Indian Railways and how much of it has been renewed and is expected to be renewed upto the end of 1981-82;

(c) whether in view of the increase in the number of introduction of new super-fast trains, Railways have framed a phased programme of the renewal of the balance of the track route; and

(d) if so, the broad outlines thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The arrears of sanctioned track renewals as on 1-4-1981 were:—

5482 Kms. primary

1534 Kms. secondary

(b) The total route kms. on Indian Railways as on 1-4-80 was 60,933 kms. Renewals are planned on age cum condition basis and works are carried out according to availability of funds and materials. It is expected that in the year 1981-82, about 1200 kms. of primary renewals and 300 kms. of secondary renewals would be achieved.

(c) Renewals of track are programmed yearly on age cum condition basis and to meet the changing requirements of traffic. This is the standing practice on the Railways.

(d) The Sixth Plan (1980-85) provides for an outlay of Rs 500 crores (net) for carrying out track renewals. The progress so far has been as under:

1980-81	Outlay Rs. 70 crores (net)
	880 Kms. primary; and
	216 Kms secondary.
1981-82	Outlay Rs. 110 crores (net)
	1200 kms. primary; and
	300 kms. secondary (expected)

Persons resigned working in Medical Record Department of Central Government Hospitals

5535. SHRI KAMAL NATH JHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that some senior persons working in Medical Record Departments of the Central Government Hospitals have left their jobs simply because there are no promotional avenues for them and

also because their status is not recognised;

(b) if so, the number of such persons who left their jobs during the last three years;

(c) whether the importance of the Medical Record Science essential for care of the patients and also for Medical Research in hospitals is duly recognised;

(d) whether it is also a fact that there are separate advisers/cells for all other Sciences except for Health/Medical Research Sciences; and

(e) what remedial measures are contemplated to improve the Health Record Service conditions in Government hospitals and to check the aforementioned loss of experienced hands ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) According to the information available with the Government there are no such instances.

(b) Does not arise.

(c) Yes.

(d) Yes.

(e) The Health Record Service conditions in Government Hospitals are on the whole satisfactory.

Agreements between India and Uganda

5536. **SHRI H. N. NANJE GOWDA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state.

(a) whether India and Uganda have signed four agreements which

will institutionalise their economic and technical cooperation and boost bilateral trade;

(b) if so, the main features of the agreement; and

(c) whether Indian Government have agreed in principle to provide additional credit for technical cooperation and export of Indian capital goods to Uganda ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) India and Uganda have signed agreements on :

(i) Economic & Technical Cooperation;

(ii) Trade;

(iii) Cultural Cooperation; and

(iv) A Memorandum of Understanding on Cooperation in Agriculture.

(b) (i) The Economic & Technical Cooperation Agreement was signed on 24-11-81 and is valid for five years. The agreement covers cooperation in the fields of Industry, Communications, Transport, Agriculture. Additionally, the agreement spells out mutual obligations in regard to the exchange of technical personnel, deputation of experts, provision of training facilities etc.

(ii) The Trade Agreement was signed on 24-11-81 with an initial validity of 2 years and renewable by periods upto 2 years at a time. The agreement provides for the most favoured Nation treatment in respect of all mutual commercial relations, and with mutual payments to be settled in free foreign exchange.

(iii) The Cultural agreement signed on 24-11-1981, provides for cooperation in Educational & Cultural matters.